

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(19)

OA-2907/2001
MA-61/2003

New Delhi this the 20th day of March, 2003.

Hon'ble Dr. A. Vedavalli, Member(J)

1. Robert,
S/o Sh. Kalvin
R/o Mohalla Daulat Bagh,
Balmiki Nagar,
Moradabad.
2. Shiv Shankarlal,
S/o Sh. Ram Niwas Mishra,
S.O. Telegraphs, Peeli Kothi,
Moradabad. Applicants

(through Ms. Meenakshi, proxy for Mrs. Rani Chhabra,
Advocate)

Versus

1. Union of India through
it Secretary,
Ministry of Communication,
Dept. of Telecommunication,
Sanchar Bhawan, New Delhi.
2. Chief General Manager,
Dept. of Telecommunication,
U.P. West Telecom Circle,
Windlass Complex, Dehradun.
3. General manager,
Department of Telecom,
Distt. Moradabad.
4. Sub Divisional Engineer,
Telegraph Traffic,
Dept. of Telecommunication,
Distt. Moradabad.
5. The Sr. Superintendent,
Telegraph Traffic,
Bareilly Division,
Bareilly.
6. Asstt. Superintendent Incharge,
Telegraph Office,
Moradabad. Respondents

(through Sh. S.P. Pandey, Advocate)

DX

ORDER (ORAL)
Hon'ble Dr. A. Vedavalli, Member(J)

(20)

Learned proxy counsel for applicants' counsel seeks permission to withdraw the OA stating that this relates to Bharat Sanchar Nigam over which this Tribunal has no jurisdiction with liberty to approach the appropriate forum. Permission granted. O.A. is dismissed as withdrawn with liberty to the applicant to approach the appropriate forum in fresh original proceedings, if so advised, in accordance with law.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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